

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No.L-1/261/2021/CERC

Dated:03.08.2023

NOTIFICATION

Whereas, the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (hereinafter GNA Regulations) was published on 19.7.2022 in the Gazette of India Extraordinary (Part-III, Section-4, No. 364);

Whereas, the Regulation 1.2 of the GNA regulations provides that the regulations shall come into force from the date to be notified by the Commission and different dates may be appointed for commencement of different regulations;

Whereas certain provisions of GNA Regulations were made effective from 15.10.2022 as per Notification dated 14.10.2022, published in the Gazette of India Extraordinary (Part-III, Section-4, No. 520);

Whereas, the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 (hereinafter 'First Amendment Regulations') was published on 06.04.2023 in the Gazette of India Extraordinary (Part-III, Section-4, No. 229);

Whereas certain provisions of the First Amendment Regulations and certain provisions of GNA Regulations were made effective from 05.04.2023 as per Notification dated 06.04.2023, published in the Gazette of India Extraordinary (Part-III, Section-4, No. 230);

And now, therefore, it is notified that:

- (a) The remaining Regulations of GNA Regulations including First Amendment Regulations shall come into effect from 01.10.2023;
- (b) Scheduling and Despatch of electricity with effect from 01.10.2023 shall be based on quantum of GNA, GNA_{RE}, T-GNA and T-GNA_{RE} of each of the Designated ISTS Customers (DICs) and other users of the grid in accordance with the provisions of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.

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(Harpreet Singh Pruthi)
Secretary